

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:200
ANSWERED ON:23.11.2005
LPG GODOWNS/OFFICES ON AGRICULTURAL LAND
Yadav Shri Parasnath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to formulate a policy for setting up of LPG godowns/offices on agricultural land in rural and urbanized villages of Delhi;
- (b) if so, the details thereof;
- (c) whether these godowns/offices are being operated without having the sanction of the Municipal Authority in Delhi;
- (d) if so, the reasons therefor alongwith the status of these godowns/offices at present; and
- (e) the steps taken by the Government to regularize these godowns/offices which are operating on agricultural land in rural/urbanized villages of Delhi?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a)to(e): According to the current provisions of the Master Plan for Delhi (MPD)-2001, LPG Godowns/offices are permissible only in industrial area or service centres. It has been reported by Municipal Corporation of Delhi (MCD) that there is no provision for sanction of such structures on agricultural land. Any such structure existing on agricultural land are unauthorized and MCD do not have any policy for their regularisation.

The draft MPD-2021 proposes norms for permitting LPG Godowns, including booking offices and security hut on plot size upto 600 sqm. in all use zones except in residential, ridge, regional park and recreational use zones, subject to statutory clearances. The draft MPD-2021 was notified by Delhi Development Authority (DDA) on 8.4.2005 for inviting objections/suggestions from the public.